

CC No : 05/2012
RC No : DAI-2010-A-0042
U/S :120B, 420, 468, 471 IPC and
13(2) r/w 13(1)(d) of P.C. Act, 1988
Branch : CBI/ACB/New Delhi
CBI Vs. T.S. Darbari & Ors.

09.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ojha, Ld. Sr. PP for CBI.
Accused No. 1, T.S. Darbari is present.
Sh. Arvind Chaudhary, Ld. Counsel for accused no.2,
Sanjay Mohindroo.
Accused no.3, M.Jeychandren in person.
Accused no.4 Ashish Patel is absent.
Sh. Shashank Sharma, Ld. Counsel for accused no.4.
Accused no. 5 and accused no. 6 are companies,
represented by none.

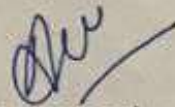
Matter is listed for consideration on application U/S 311
CrPC.

Put up on 12.10.2020 for consideration on application
U/S 311 CrPC filed by CBI .



Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/09.09.2020

CC No : 06/2019
ECIR : DAI-2019-A-0007
Branch: CBI/ACB/New Delhi
CBI Vs. G. Ravichandran

09.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Kumar Giri, Ld. PP for CBI.
Accused G.Ravichandran along with Ld. Counsel
Sh. Tanvir Ahmed Mir.

Some clarifications are required with regard to the application filed by accused U/S 457 CrPC.

It is noted that reply filed by CBI is quite vague and does not mention as to what articles seized during personal search of the accused were returned to the accused and the relevance of the articles retained by CBI.

Ld. Counsel for CBI submits that CBI will be filing detailed reply within one week with advance copy to Ld. Counsel for accused.

Put up on 24.09.2020 for arguments on charge as well as arguments and disposal of application filed by accused U/S 457 CrPC



for defreezing of bank account and release of documents, mobile phone etc.

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(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/09.09.2020